

DIVISION BENCH

ITEM NO. 109

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ

IA No. 181/2022 IN CP (IB) No. 312/ALD/2019

CORAM:

1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)
2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6<sup>th</sup> July, 2022, 2:30 pm

NAME OF THE COMPANY	PRAYAG POLYTECH PVT LTD V/S AVON MOLDPLAST LTD
UNDER SECTION	9 IBC

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Deep Bisht, Adv. : *For the Applicant/ RP in IA No.181/2022*  
Sh. Mohit Chaudhary, Adv. : *For the Respondent/ Corporate Debtor.*

**ORDER**

**IA No. 181/2022**

The present application has been filed under Section 12A of IBC before constitution of CoC. It is stated by the learned counsel for the Applicant that no other claim has been received so far and the matter has been settled between the parties. Ld. Counsel appearing on behalf of respondent/ corporate has also endorsed the same.

Keeping in view the submissions made by Ld. Counsel for both the parties, the present IA NO.181/2022 is allowed and CP (IB) No.312/ALD/2019 stands dismissed as withdrawn.

Consequently, moratorium U/s 14 of the Code comes to an end. The IRP/ RP is discharged. Respondent/ Corporate Debtor is released from all the rigours of law and is allowed to function independently through its Board of Directors from immediate effect.

—Sd—

(Subrata Kumar Dash)  
Member (Technical)

—Sd—

(Harnam Singh Thakur)  
Member (Judicial)

6<sup>th</sup>, July, 2022

Md. Zaid  
(Stenographer)